

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

**PRINCIPAL BENCH
COURT NO. I**

ANTI DUMPING APPEAL NO. 52190 OF 2019

(Arising out of Final Findings of the Designated Authority, Notification No. 14/35/2016 – DGAD dated 30/06/2018.)

M/s SRF Limited, **Appellant**
Block – C, Sector – 45,
Gurugram – 122 003 (Haryana).

VERSUS

Designated Authority, Directorate **Respondent**
General of Anti-Dumping & Allied Duties,
Department of Commerce & Industry,
5 Parliament Street, Jeevan Tara Building, 4th Floor,
New Delhi – 110 001.

APPEARANCE:

Ms. Reena Asthana Khair & Ms. Shreya Dahiya, Shri Rajesh Sharma & Shri Nikhil Sharma, Advocate for the appellant.

Shri Ameet Singh, Ms. Bhavana Varsha & Ms. Niharika Sharma, Advocate for DGAD

Shri Manish Kumar Chawda, Ms. Jaya Kumari, Authorised Representative for the Revenue

Shri Darpan Bhuyan, Advocate for Respondent 9, 16.

CORAM:

HON'BLE MR.JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

DATE OF HEARING : MARCH 20, 2023

FINAL ORDER NO. 50401/2023

JUSTICE DILIP GUPTA:

Shri Rajesh Sharma, learned counsel for the appellant states that the appellant does not desire to press the appeal. Learned

authorized representative appearing for the Department has no objection. The appeal is, therefore, dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

(BINU TAMTA)
MEMBER (JUDICIAL)

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